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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 733 of 1995

New Delhi this the 24th day of April. 1995

Mr. A.V. Haridasan, Vice-Chairman(J)
Mr. K. Muthukumar, Member(A)

Shri R.D. Sharma
R/o House No.358, Ward No.12,
Quilla-Mohilla,
Bahadurgarh (Rohtak).

...Applicant

In person

Versus

Union of India through
the Secretary,
Min. of Home Affairs,
North Block,
New Delhi.

...Respondents

ORDER(ORAL)

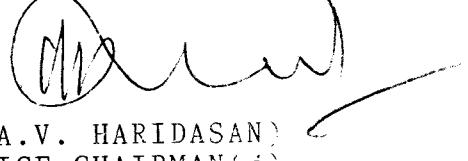
Mr. A.V. Haridasan, Vice-Chairman(J)

Heard the applicant in person. The relief sought in this application is absolutely vague and mixed up with so many claims totally unconnected to one another. The allegations made in the application do not relate to the reliefs claimed in the application. The applicant has been asked only to submit his pension papers and also to produce vacation slip in respect of the quarter which he was occupying by the impugned letters. If he wanted his pension to be settled without delay, he should have without delay furnished the pension papers. If as alleged by the applicant, the quarter was not vacated by him but was taken out of his possession in his absence when he was away, it is for the applicant to state so in his letter accompanying the pension papers, which he was directed to

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submit. Therefore, we do not find any legitimate grievence of the applicant to be redressed in this application. Hence, the application is rejected under Section 19(3) of the Administrative Tribunals Act.


(K. MUTHUKUMAR)
MEMBER (A)


(A.V. HARIDASAN)
VICE CHAIRMAN (j)

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